

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA. No. 200(ND)/2017

**IN THE MATTER OF:**

**M/s Rakesh Asthana & Ors**

.... **APPLICANT / PETITIONER**

**Vs.**

**M/s AMR Infrastructure Ltd. & Anr.**

.... **RESPONDENT**

**SECTION:**

**Under Section 213(b)**

**Order delivered on 13.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER :-**

**For the RESPONDENT No. 1 :- Mr. Upendra Yogesh, Advocate**

**ORDER**

In view of the Insolvency matter concerning the respondent company having been posted on 15.09.2017, let this matter may also be placed before the concerned bench which is going to hear the other petitions in relation to the Insolvency matters of the Corporate Debtor.

Post the matter on 15<sup>th</sup> September 2017.

— Sd —  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

— Sd —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)